

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJIV KALRA

Civil Appeal No(s). 8040/2019

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

RAVINDRA NATH TAIGOR & ORS.

Respondent(s)

Date : 19-06-2020 This appeal was called on for hearing today.

For Appellant(s)

Mr. Krishnanand Pandeya, AOR

For Respondent(s)

Ms Hardeep Kaur Mishra, Adv.
Mr. Anjani Kumar Mishra, AOR
Mr. Rameshwar Prasad Goyal, AOR
Mr. R. C. Kaushik, AOR
Dr. Vinod Kumar Tewari, AOR
Mr. Anantha Narayana M.g., AOR

UPON hearing the counsel the Court made the following
O R D E R

Await service report from the High Court in respect of respondent nos.2 to 11, 14-19, 26-27, 29-34, 40, 42, 48, 50-64, 68-69, 71-72, 75, 79-82, 85-89, 92-103, 105, 121-126, 132-145, 148, 165-170, 179, 180-184, 186, 194-203 and 214-231. Issue reminder.

However, ld. Counsel, Mr Bhuwan Shekhar appearing on behalf of Mr Anantha Narayana M.G. Advocate-on-record submits that ld. Advocate-on-record is already appearing on behalf of respondent no.218, however, office report depicts that respondent no.218 has not been served so far. Concerned Section to verify the fact and to submit detailed report on the next date of hearing.

Item no.24

Ld. Counsel for the appellant to furnish complete address to effect service on respondent nos.97,153 and 189, within two weeks' time.

Service report received from High Court with remarks "declined to accept the notice", as such, service is deemed to be complete on respondent No.199.

Respondent nos.210 to 213 have already filed counter affidavit.

Remaining respondents are served/duly represented.

List again on 31.7.2020.

RAJIV KALRA
Registrar

HJ